

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.175/99

Friday, this the 12th day of February, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Mathew Chacko,
Sorting Assistant,
Higher Selection Grade.II,
Changanacherry Sorting Office,
Changanacherry,
Kottayam.

- Applicant

By Advocate Mr Siby J Monippally

Vs

1. Chief Post Master General,
Trivandrum.

2. Senior Superintendent,
Railway Mail Service,
Trivandrum Division,
Trivandrum.

3. Head Record Officer,
Railway Mail Service,
Trivandrum Division,
Trivandrum.

- Respondents

By Advocate Mr Shri Hari Rao, ACGSC

The application having been heard on 12.2.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant is aggrieved by the wrong fixation of his pay
in accordance with the Government orders pursuant to the report of
the Vth Central Pay Commission. Highlighting his grievances in the
matter of fixation of pay, the applicant has made a representation
on 6.1.98 to the second respondent which has not yet been disposed

of. It is under these circumstances that the applicant has filed this application for a declaration that he is entitled to have his pay fixed in accordance with the Revised Pay Rules, 1997 in a stage corresponding to the stage in the earlier scale of pay and for a direction to the respondents to fix the pay of the applicant at Rs.6200/- in the scale of pay of Rs.5000-8000 with effect from 1.1.96.

2. When the application came up for hearing Mr Shri Hari Rao, ACGSC appeared for the respondents. The learned counsel on either side agreed that the application may be disposed of directing the second respondent to consider the representation of the applicant at A-1 and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission of the learned counsel on either side and as agreed to by them, the application is disposed of directing the second respondent to consider A-1 representation of the applicant in accordance with the rules and instructions on the subject and to give him an appropriate order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 12th February, 1999.



(A.V. HARIDASAN)
VICE CHAIRMAN

trs/12299

LIST OF ANNEXURE

1. Annexure A1: Photostat copy of the representation given by the applicant to the respondent No.2 dated 6.1.1998.

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